CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Bhanu Bhushan, Member
- 2. Shri R. Krishnamoorthy, Member

Petition No. 135/2005

In the matter of

Approval of tariff in respect of Agartala Gas Turbine Power Project (84 MW) for the period from 1.4.2004 to 31.3.2009.

And in the matter of

North Eastern Electric Power Corporation Ltd.

....Petitioner

Vs

- 1 Assam State Electricity Board, Guwahati
- 2. Meghalaya State Electricity Board, Shillong
- 3. Department of Power, Govt. of Tripura, Agartala
- 4. Power and Electricity Department, Govt. of Mizoram, Aizawl
- 5. Electricity Deptt, Govt. of Manipur, Imphal
- 6. Department of Power, Govt. of Arunachal Pradesh, Itanagar
- 7. Department of Power, Govt. of Nagaland, Kohima
- 8. North Eastern Regional Electricity Board, Shillong
- 9. North Eastern Regional Load Despatch Centre, ShillongRespondents

The following were present:

- 1. Shri D. Dey, NEEPCO
- 2. Shri B. K. Chakraborty, NEEPCO
- 3. Shri D. Chaudhary, NEEPCO
- 4. Shri A. G. West, NEEPCO
- 5. Shri P.K. Hazarika, ASEB
- 6. Shri K. Goswami, ASEB
- 7. Shri L. Priyaokumar, Electricity Department, Manipur
- 8. Shri M. Jaduswami Singh, Electricity Department, Manipur
- 9. Shri W. Rehman, Department of Power, Arunachal Pradesh
- 10. Shri A. Gian Chaudhuri, TSECL
- 11 Shri H. M. Sharma, Consumer
- 12. Ms. Seema Sharma, Advocate, Consumer

ORDER (Date of Hearing: 2.8.2007)

The petitioner has filed this petition for approval of tariff in respect of Agartala Gas Turbine Power Project (84 MW) (hereinafter referred to as "the generating station") for the period 1.4.2004 to 31.3.2009 in accordance with the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2004 (hereinafter referred to as "the Tariff Regulations, 2004").

- 2. We have heard the representatives of the petitioner and the respondents present as well as Ms. Seema Sharma, Advocate and Shri H. M. Sharma, of ASEB for the consumer respondent. We observe that certain additional information/clarification are required from the petitioner. Accordingly, the petitioner is directed to submit the following information on affidavit latest by 20.8.2007 with an advance copy to the respondents as well as the Advocate for the consumer respondent:
- (a) A certificate to the effect that additional capitalization claimed by the petitioner for the year 2004-05 and 2005-06 and the gross block of assets shown in the books of accounts for 2004-05 and 2005-06 have actually been paid for and do not include any undischarged liability as on 1.4.2004, 31.3.2005 and 31.3.2006. In case any undischarged liability is included in the above, the details thereof may be furnished.
- (b) Category wise details of additional capitalization in accordance with clauses(2) and (3) of Regulation 18 of the Tariff Regulations, 2004.

(c) The statement regarding additional capitalization excluding FERV as FERV

shall be claimed directly by the petitioner from respondent beneficiaries as per the

Tariff Regulations, 2004.

(d) The petitioner has claimed the energy charge of 83.52 paise/kWh, whereas

based on the GCV and price of gas submitted by the petitioner, the energy charge

has been worked out as 89.20 paise/kWh. The petitioner is directed to reconcile

the figures and submit detailed calculation of the energy charges.

(e) Annual Financial Statement for FY2004-05 and FY2005-06 along with

station wise reconciliation.

(f) Means of financing of the additional capitalization claimed for FY2004-05

and FY2005-06.

(g) Details in regard to delayed sales tax of Rs.7.06 lakh as in annual accounts

for 2004-05 and to clarify if this sales tax is on account of FERV.

3. Subject to submission of the above information, order is reserved.

Sd/Krishnamoorthy

(R. Krishnamoorthy)
Member

Sd/-(Bhanu Bhushan) Member

New Delhi, Dated the 7th August, 2007